

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No. 117
C.P.(IB)/46(AHM)2021

Order under Section 9 IBC

IN THE MATTER OF:

Yorks Equipments

.....Applicant

V/s

Suzlon Gujarat Wind Park Ltd

.....Respondent

Order delivered on 25.10.2021

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)

Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Pranav Thakkar, Adv.

For the Respondent : Mr. Harshad Joshi, Adv.

ORDER

Learned Counsel for Applicant makes statement that parties have amicably settled the matter and they have filed the withdrawal memo today morning. The same has not come on record. Be that as it may. Statement is made by Learned Counsel for the Applicant that he has been instructed to pray for the withdrawal of IB Application.. We consider the request and allow the withdrawal. **Thereby, CP(IB) 46/AHM/2021 is withdrawn and disposed of.**


KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)


DR. DEEPTI MUKESH
MEMBER (JUDICIAL)